

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).2307/2012

(Arising out of impugned final judgment and order dated 27/01/2010  
in CRLA No. 689/2006 passed by the High Court of Karnataka at  
Bangalore)

K. RAVI KUMAR

Petitioner(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

(with office report)  
(For Final Disposal)

Date : 18/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA  
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Jitendra Kumar, Adv. (AC)  
Mr. Alok Kumar, Adv.

For Respondent(s)

Mr. V. N. Raghupathy, Adv.  
Mr. Parikshit P. Angadi, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Arguments concluded.

Judgment reserved.

(SANJAY KUMAR-I)  
COURT MASTER(KALYANI GUPTA)  
COURT MASTER

Signature Not Verified

Digitally signed by  
Sanjay Kumar  
Date: 2014.11.18  
17:41:49 IST  
Reason: